

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 02/16 of NC-VI HELD ON 30.04.2015

Meeting No. 02/16 for the licensing year 2015-19 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-19 pertaining to Misc. & Food Products was held on 16.04.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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21	Party Name:GADRE MARINE EXPORT PVT. LTD	Meet No/Date:2/85-ALC3/2015 30.04.2015	Status:
HQ File : 01/85/50/114/AM12 01/85/50/139/AM13	RLA File : 03/94/40/478/AM12 03/94/40/434/AM13	Lic.No/Date:0310651884 dt. 06.09.2011 & 0310709877 dt. 21.09.2012	Rejected
1	Firm's representatives made submission before the Committee. It was stated that Surimi (Fish Paste) is used as a base for the export product. Therefore, Committee was of the view that use of Crab Meat and Crab Extract is not justified in an imitation product where Crab Flour and Crab Seasoning has already been allowed by the NC. Accordingly, Committee decided that request of the firm for allowing import item viz. Crab Meat, Crab Meat Extract and Frozen Cooked Crab Meat cannot be allowed.		

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22	Party Name:WESTERN INDIA CASHEW CO. PVT. LTD	Meet No/Date:2/85-ALC3/2015 30.04.2015	Status: Approved
HQ File :01/85/171/065/AM15 RLA F.No. 05/24/40/553/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I, 2009-14 for export of Roasted Cashew Nut Broken against import of Cashew Kernels Broken		
2	The committee noted the comments of MFPI furnished vide their letter No. 4(2)/2015-DGFT dated 24.04.2015. On the basis of said comments, the committee decided to ratify the ad-hoc input output norms on net to net basis as under:-		
Export Item		Qty	Import
Roasted Cashew Nuts Broken of the same quality, size, variety & origin as imported		2,22,264.00Kg	Cashew Kernels Broken
			Qty
			2,22,264.00Kg (On net to net basis)

RA may take consequential action as per policy/procedure.

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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Party Name: WESTERN INDIA CASHEW CO. PVT.
LTDMeet No/Date: 2/85-
ALC3/2015
30.04.2015Status:
ApprovedHQ File :01/85/171/066/AM15
RLA F.No. 32/24/40/011/AM15Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I,
2009-14 for export of Roasted & Salted Cashew Kernels Broken against
import of Cashew Kernels Broken

The committee noted the comments of MFPI furnished vide their letter No. 4(2)/2015-DGFT dated 24.04.2015 .
On the basis of said comments, the committee decided to ratify the ad-hoc input output norms on net to net
basis as under:-

Export Item	Qty	Import	Qty
Roasted & Salted Cashew Kernels Broken of same origin, variety and size as imported packed in consumer packs of composite Cans (of 396 gms capacity each in 570240Nos Cans) with Tin Lids and other plastic caps and further in Kraft paper trays with plastic shrink wrapping	2,25,815.00Kgs	1. Cashew Kernels Broken	2,25,815.00Kg(On net to net basis)
		2. Composite Cans with Tin Lids and Outer Plastic Caps (a) Paper Cans (for 396gms capacity of Cashew-With Tin Lids).	As per policy governing import of packing material policy
		3. Plastic Lid (for above Sl. No. 2)	As per policy governing import of packing material policy

RA may take consequential action as per policy/procedure.

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Party Name: V K C Nuts (P) Ltd., Jammu

Meet No/Date: 2/85-
ALC3/2015
30.04.2015Status:
ApprovedHQ File :01/85/162/002/AM16
RLA F.No. 18/24/40/001/AM16Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I,
2015-19 for export of Shelled Walnut Kernels against import of Walnuts
Inshell Juglans Regia Species.

The committee noted that the NC has approved in its meeting No. 18 dated 15.01.2015 a similar case of another firm for same export/import item allowing 40% yield on the basis of comments/recommendation of MFPI furnished vide their OM No. 1/2015-DGFT dated 15.01.2015 . In this case, it was noted that the firm has claimed 40% yield. The Committee decided to ratify the ad-hoc input output norms in the present case allowing 40% yield as under:-

Export Item	Qty	Import	Qty
Shelled Walnut Kernels (Juglans Regia Species)	48.00MT	Walnut Inshell (Juglans Regia Species)	120.00MT

RA may take consequential action as per policy/procedure.

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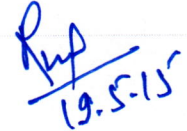
Party Name:BAFNA ENTERPRISES, COCHIN

Meet No/Date:2/85-
ALC3/2015
30.04.2015Status:
ApprovedHQ File :01/85/162/110/AM15
RLA F.No. 10/24/40/054/AM15Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I,
2009-14 for export of Shelled Walnut Kernels against import of Walnuts
Inshell Juglans Regia Species.

- 5 The committee noted the comments of MFPI furnished vide their letter No. 4(6)/2015-DGFT dated 24.04.2015. On the basis of said comments, the committee decided to fix the ad-hoc input output norms allowing 2% wastage as under:-

Export Item	Qty	Import	Qty
Black Pepper Powder of same origin and variety as imported.	95.00MT	Black Pepper Whole	96.900MT

RA may take consequential action as per policy/procedure.



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Case No.:16/22/85-ALC3/2014

Party Name:CHIRAL ORGANICS
(P) LTD.Meet No/Date:2/85-
ALC3/2015
30.04.2015

Status:

HQ File
:01/85/050/00176/AM15/RLA File
:03/94/040/00735/AM15/Lic.No/Date:0310791513
28.11.2014

Approved

- 6 Committee noted that NC has approved the similar case of this firm of same export/import items in M.No. 01 dated 16.04.2015 vide case No. 14 & 15. The Committee decided to fix ad-hoc input output norms in this case also as per earlier decision of NC allowing 2% wastage as under:-

Export Item	Qty	Import	Qty
Amioca Starch	71405.790Kg	Amioca TF Starch	72833.905Kg

RA may take consequential action as per policy/procedure.



27

Case No.:26/7/85-ALC3/2014

Party Name:CHIRAL ORGANICS
(P) LTD.Meet No/Date:2/85-
ALC3/2015
30.04.2015

Status:

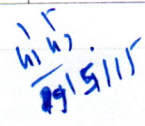
HQ File
:01/85/050/00062/AM15/RLA File
:03/94/040/01164/AM14/Lic.No/Date:0310777278
07.04.2014

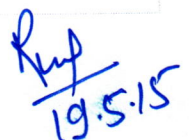
Approved

- 7 Committee noted that NC has approved the similar case of this firm of same export/import items in M.No. 01 dated 16.04.2015 vide case No. 14 & 15. The Committee decided to fix ad-hoc input output norms in this case also as per earlier decision of NC allowing 2% wastage as under:-

Export Item	Qty	Import	Qty
Amioca Starch	53554.370Kg	Amioca TF Starch	54625.457Kg

RA may take consequential action as per policy/procedure.


 19/5/15
 श्रीमान् (MR) YODINDER SINGH
 उपायुक्त महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 शान्तिनगर विभाग/Department of Commerce
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 Fariduddin Shewon, New Delhi



28	Party Name:SURYA HERBAL LTD.	Meet No/Date:2/85-ALC3/2015	Status:
Case No.:14/14/85-ALC3/2012		30.04.2015	
HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Approved

Committee noted the comments furnished by MFPI vide their OM No. 4(3)/2014-DGFT dated 25.03.2015 and decided to fix the ad-hoc input output norms as under:-

S.No.	Export Item	Qty	Import	Qty
1	Migroline Capsules (Each capsules containing 62.5Mg imported Fever Few Extract)	6,00,000Nos.	Fever Few Extract	38.25Kg
2	Fluend Syrup(containing 1666Mg imported Echinacea Purpurea Extract + 1250Mg imported White Willow Extract per bottle of 100ml)	30,000Nos.	1. Echinacea Purpurea Extract 2. White Willow Extract	51.00Kg 38.25Kg
3	Hoodiafit Capsule containing 200Mg imported Hoodia Gordomnil/Capsule	18,00,000Nos	Hoodia Gordomnil	367.20Kg
4	Enlarge Fort Capsule (1 Capsule containing 200Mg imported Epimedium Grandiflorum 10%, 25Mg imported Eurycome Longifolia and 60Mg imported Panex Ginsenoside imported material)	3,00,000Nos	1. Epimedium Grandiflorum 10% 2. Eurycome Longifolia 3. Panex Ginsenoside Ginsenoside	50.00Kg 7.65Kg 18.36Kg
5	Joymax Capsule (1 Capsules containing 200Mg Panex Ginsenoside and 120Mg Ginko Biloba imported material)	3,00,000Nos	1. Panex Ginsenoside 2. Ginko Biloba	50.00Kg 37.45Kg

RA may take consequential as per policy/procedure.

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29	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85-ALC3/2015	Status:
Case No.:33/17/85-ALC3/2014		30.04.2015	
HQ File :01/85/050/00153/AM15/	RLA File :03/95/040/00424/AM15/	Lic.No/Date:0310789625 24.09.2014	Deferred

Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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Udyog Bhawan, New Delhi

30 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85- ALC3/2015 30.04.2015	Status:
HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred

- 10 Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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31 Case No.:1/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85- ALC3/2015 30.04.2015	Status:
HQ File :01/85/050/00162/AM14/	RLA File :03/95/040/00906/AM14/	Lic.No/Date:0310770501 18.02.2014	Deferred

- 11 Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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32 Case No.:15/22/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85- ALC3/2015 30.04.2015	Status:
HQ File :01/85/050/00175/AM15/	RLA File :03/95/040/00401/AM15/	Lic.No/Date:0310789646 25.09.2014	Deferred

- 12 Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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33	Party	Meet No/Date:2/85-	Status:
Case No.:2/24/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2015 30.04.2015	
HQ File :01/85/050/00148/AM14/	RLA File :03/95/040/00778/AM14/	Lic.No/Date:0310764676 06.01.2014	Deferred

13 Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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34	Party	Meet No/Date:2/85-	Status:
Case No.:13/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2015 30.04.2015	
HQ File :01/85/050/00174/AM14/	RLA File :03/95/040/00855/AM14/	Lic.No/Date:0310768785 31.01.2014	Deferred

14 Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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35	Party	Meet No/Date:2/85-	Status:
Case No.:5/25/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2015 30.04.2015	
HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred

15 Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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Udyog Bhawan, New Delhi

36	Party	Meet No/Date:2/85-	Status:
Case No.:24/7/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2015 30.04.2015	
HQ File :01/85/050/00060/AM15/	RLA File :03/95/040/01030/AM14/	Lic.No/Date:0310777165 04.04.2014	Deferred

16

Committee noted the comments of MFPI dated 18.03.2015. It was observed by the Committee that Flow Wrap too have certain flavour as per their description in import item details. Therefore, Committee was of the view that separate flavour may not be required. MFPI was requested to re-look in the matter keeping in view this observation of the committee and if needed Firm may be asked to clarify the issue related to Flavours and quantity.

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37	Party Name:PURE TROPIC,	Meet No/Date:2/85-	Status:
Case No.:3/1/85-ALC3/2015		ALC3/2015 30.04.2015	
HQ File :01/85/050/00002/AM16/	RLA File :32/24/040/00027/AM15/	Lic.No/Date:3210077469 05.03.2015	Deferred

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The Committee decided to call for the usage of each input in the export product. Also decided to remind the Coconut Development Board to expedite their comments. The case is deferred for 28.05.2015.

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38	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:2/85-	Status:
Case No.:12/1/85-ALC3/2015		ALC3/2015 30.04.2015	
HQ File :01/85/050/00011/AM16/	RLA File :31/83/040/00239/AM15/	Lic.No/Date:3110065265 11.02.2015	Deferred

18

Committee noted that the comments are awaited from M/o Agriculture & Cooperation, Deptt. of Cooperation, Krishi Bhawan. The Committee decided to remind them to expedite their comments. The case is deferred for 28.05.2015.

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39	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:2/85-	Status:
Case No.:11/1/85-ALC3/2015		ALC3/2015 30.04.2015	
HQ File :01/85/050/00010/AM16/	RLA File :31/83/040/00238/AM15/	Lic.No/Date:3110065266 11.02.2015	Deferred

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Committee noted that the comments are awaited from M/o Agriculture & Cooperation, Deptt. of Cooperation, Krishi Bhawan. The Committee decided to remind them to expedite their comments. The case is deferred for 28.05.2015.

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40	Party Name:BELOOR BAYIR	Meet No/Date:2/85-	Status:
Case No.:7/1/85-ALC3/2015	BIOTECH LTD,	ALC3/2015	
		30.04.2015	
20	HQ File :01/85/050/00006/AM16/ RLA File	Lic.No/Date:0710107884	Deferred
	:07/24/040/00453/AM15/	19.03.2015	
Committee noted that technical write up and flow chart falls under the domain of MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 28.05.2015.			

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41	Party Name:TASTE L FINE FOOD	Meet No/Date:2/85-	Status:
Case No.:9/1/85-ALC3/2015	PRIVATE LIMITED	ALC3/2015	
		30.04.2015	
21	HQ File :01/85/050/00008/AM16/ RLA File	Lic.No/Date:0310793850	Deferred
	:03/95/040/00838/AM15/	12.02.2015	
Committee noted that the comments are awaited from MFPI The Committee decided to remind MFPI to expedite their comments. The case is deferred for 28.05.2015.			

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42	Party Name:TASTE L FINE FOOD	Meet No/Date:2/85-	Status:
Case No.:8/1/85-ALC3/2015	PRIVATE LIMITED	ALC3/2015	
		30.04.2015	
22	HQ File	Lic.No/Date:0310793782	Deferred
	:01/85/050/00007/AM16/ RLA File	11.02.2015	
	:03/95/040/00640/AM15/		
Committee noted that the comments are awaited from MFPI The Committee decided to remind MFPI to expedite their comments. The case is deferred for 28.05.2015.			

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43	Party Name:FEATHERLITE	Meet No/Date:2/85-	Status:
Case No.:4/1/85-ALC3/2015	PRODUCTS PVT. LTD.	ALC3/2015	
		30.04.2015	
23	HQ File	Lic.No/Date:0710107743	Deferred
	:01/85/050/00003/AM16/ RLA File	03.03.2015	
	:07/24/040/00366/AM15/		
Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 28.05.2015.			

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योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

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19.5.15

44	Party Name:FEATHERLITE	Meet No/Date:2/85-	Status:
Case No.:6/1/85-ALC3/2015	PRODUCTS PVT. LTD.	ALC3/2015 30.04.2015	
24 HQ File	RLA File	Lic.No/Date:0710107747	Deferred
:01/85/050/00005/AM16/	:07/24/040/00427/AM15/	03.03.2015	
Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 28.05.2015.			

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45	Party Name:FEATHERLITE	Meet No/Date:2/85-	Status:
Case No.:5/1/85-ALC3/2015	PRODUCTS PVT. LTD.	ALC3/2015 30.04.2015	
25 HQ File	RLA File	Lic.No/Date:0710107746	Deferred
:01/85/050/00004/AM16/	:07/24/040/00408/AM15/	03.03.2015	
Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 28.05.2015.			

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46	Party Name:MARICO LTD	Meet No/Date:2/85- ALC3/2015 30.04.2015	Status: Deferred
26	HQ File :01/85/162/138/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I, 2009-14 for export of Milling Grade Copra against import of Copra Grade-II.	
Committee noted that Coconut Development Board has already been reminded vide this office memorandum dated 28.04.2015, comments awaited. The case is deferred for 28.05.2015.			

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19.5.15

47	Party Name:MARICO LTD	Meet No/Date:2/85- ALC3/2015 30.04.2015	Status: Deferred
27	HQ File :01/85/162/139/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I, 2009-14 for export of (1) Safflower Seed(Sortexed/processed and meant for Bird feed purpose) (2) Safflower/Soya deoiled cake.	
Committee noted that comments are awaited from Deptt. of Animal Husbandry, Dairying & fisheries, Feed and Foddar Division. The Committee decided to remind Deptt. of Animal Husbandry, Dairying & fisheries, Feed and Foddar Division to expedite their comments. The case is deferred for 28.05.2015.			

योगेंद्र सिंह/YOGINDER SINGH
सचिव, महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आणिमल विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
19.5.15

48

Party Name:SHUBHLAXMI INDUSTRIES

Meet No/Date:2/85-
ALC3/2015
30.04.2015Status:
ApprovedHQ File :01/85/171/057/AM15
RLA F.No.Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I,
2009-14 for export of Guargum Powder 200Mech against Guargum
Refined Splits 90% purity.

28 The committee noted the comments of MFPI furnished vide their letter No. 4(16)/2013-DGFT dated 06.04.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms on net to net basis as under:-

Export Item	Qty	Import	Qty
Guargum Powder 200 Mesh	1,00,000Kg	Guargum Refined Splits. 90% Purity	1,00,000Kg (On net to net basis)

RA may take consequential action as per policy/procedure.

17
h/m
19/5/15

XXXXXXX

दीपक जी/JOINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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19.5.15

